

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.217 – IA 670 of 2021
Item No.218 – IA 704 of 2021
In
CP(IB) 582 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Raymon Patel gelatine Pvt Ltd
V/s
Terrene Pharma Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 26/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Soaham Joshi, Adv.
For the Liquidator : Ms. Natasha Shah, Adv.
For Income Tax : Ms. Pankti Shah, Adv.

ORDER

IA 670 of 2021

Learned Counsel Ms. Shah for Liquidator states that in view of the latest judgement passed by the Hon'ble Supreme Court in the matter of State Tax Officer (1) Vs. Rainbow Papers Ltd. in Civil Appeal No.1661 of 2020 and Civil Appeal No.2568 of 2020 on 06.09.2022, additional affidavit will have to be filed by Liquidator. Learned Counsel for Liquidator seeks and is granted three weeks' time to file appropriate affidavit.

List on 16.11.2022.

IA 704 of 2021

Learned Counsel Ms. Shah for applicant states that in view of the latest judgement passed by the Hon'ble Supreme Court in the matter of State Tax Officer (1) Vs. Rainbow Papers Ltd. in Civil Appeal No.1661 of 2020 and Civil Appeal No.2568 of 2020 on 06.09.2022, revised affidavit needs to be filed.

List for further consideration on 16.11.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**